

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.1053**

**TO BE ANSWERED ON THE 22<sup>ND</sup> NOVEMBER, 2016/AGRAHAYANA 1, 1938 (SAKA)  
FIRE STATIONS**

**1053. SHRI RAMESH CHANDER KAUSHIK:  
SHRI BALABHADRA MAJHI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the total number of fire stations in the country, State-wise;**

**(b) the criteria adopted for establishment of fire stations in the country;**

**(c) whether the Government has assessed the requirement of fire stations in the States;**

**(d) if so, the details thereof and the total funds likely to be provided in this regard, State-wise;**

**(e) whether the Government has allocated funds for research projects related to fire safety through educational institutions of the country and if so, the details thereof along with the total funds granted and utilized during each of last three years and the current year, State-wise; and**

**(f) the total funds granted for construction of quarters of fire service during the said period, State-wise including Odisha?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d): Fire services have been included as a Municipal function under Article 243 (W) in the XII Schedule of the Constitution of India. It is therefore the primary responsibility of the Municipal Bodies and the State Governments to provide adequate number of Fire Stations. The information on number of fire stations is not maintained centrally.**

**The Standing Fire Advisory Council (SFAC) constituted by the Government of India, having representatives of all State Governments, has laid down certain norms for establishment of Fire Stations, Equipment, Manpower and Fire tenders/vehicles etc. It has recommended establishment of Fire Stations in the Country based on the response time which is 5 to 7 minutes in Urban areas and 20 minutes in Rural areas. These norms recommended by SFAC are advisory in nature.**

**The Ministry of Home Affairs engaged the services of M/s Risk Management Solutions Inc. (RMSI) to carry out Fire and Risk Hazard analysis in the country, which inter alia assessed the requirement of fire stations in the country as per the norms recommended by SFAC.**

**As per the report, the requirement of fire stations in the country is given at Annexure-I. The requirement projected in the report is indicative in nature.**

**Since fire and fire services are State subjects, it is the responsibility of the State Government to put in place adequate fire services as per the existing local requirement and make necessary budget provisions accordingly. The Central Government supplements efforts of the State Governments from time to time.**

**(e): There is no scheme in this Ministry for funding research projects related to fire safety through educational institutions of the country.**

**(f): Fire Service is a state subject under Article 243 (W) in the XII Schedule of the Constitution of India. 13<sup>th</sup> Finance Commission has allocated Rs. 472 crore during the period 2010-2015 for development of fire service including construction of staff quarters of fire service to seven States including Odisha. The details of fund amounting to Rs. 404.65 crore released to these States are given at Annexure-II.**

Annexure – I

**Requirement of Fire Stations in India as per RMSI, Report 2012**

<b>SI No.</b>	<b>State</b>	<b>Requirement of Fire Stations</b>
<b>1</b>	<b>A &amp; N islands</b>	<b>26</b>
<b>2</b>	<b>Andhra Pradesh (including Telengana)</b>	<b>582</b>
<b>3</b>	<b>Arunachal Pradesh</b>	<b>44</b>
<b>4</b>	<b>Assam</b>	<b>202</b>
<b>5</b>	<b>Bihar</b>	<b>650</b>
<b>6</b>	<b>Chandigarh</b>	<b>11</b>
<b>7</b>	<b>Chhatisgarh</b>	<b>150</b>
<b>8</b>	<b>Dadra and Nagar Haveli</b>	<b>6</b>
<b>9</b>	<b>Daman and Diu</b>	<b>5</b>
<b>10</b>	<b>Delhi</b>	<b>108</b>
<b>11</b>	<b>Goa</b>	<b>27</b>
<b>12</b>	<b>Gujarat</b>	<b>394</b>
<b>13</b>	<b>Haryana</b>	<b>196</b>
<b>14</b>	<b>Himachal Pradesh</b>	<b>119</b>
<b>15</b>	<b>Jammu and Kashmir</b>	<b>284</b>
<b>16</b>	<b>Jharkhand</b>	<b>180</b>
<b>17</b>	<b>Karnataka</b>	<b>377</b>
<b>18</b>	<b>Kerala</b>	<b>228</b>
<b>19</b>	<b>Lakshadweep</b>	<b>9</b>
<b>20</b>	<b>Madhya Pradesh</b>	<b>513</b>
<b>21</b>	<b>Maharashtra</b>	<b>1074</b>
<b>22</b>	<b>Manipur</b>	<b>53</b>
<b>23</b>	<b>Meghalaya</b>	<b>49</b>
<b>24</b>	<b>Mizoram</b>	<b>49</b>
<b>25</b>	<b>Nagaland</b>	<b>48</b>
<b>26</b>	<b>Odisha</b>	<b>331</b>
<b>27</b>	<b>Pondicherry</b>	<b>17</b>
<b>28</b>	<b>Punjab</b>	<b>175</b>
<b>29</b>	<b>Rajasthan</b>	<b>874</b>
<b>30</b>	<b>Sikkim</b>	<b>25</b>
<b>31</b>	<b>Tamilnadu</b>	<b>451</b>
<b>32</b>	<b>Tripura</b>	<b>53</b>
<b>33</b>	<b>Uttar Pradesh</b>	<b>706</b>
<b>34</b>	<b>Uttarakhand</b>	<b>117</b>
<b>35</b>	<b>West Bengal</b>	<b>426</b>
	<b>Total</b>	<b>8559</b>

**Release of Grant in aid to the States on the basis of recommendation of the 13<sup>th</sup>  
Finance Commission (2010-15)**

(Rs in crore)

<b>Sl No</b>	<b>Name of State</b>	<b>Allocation</b>	<b>2011-12 Grant released</b>	<b>2012-13 Grant released</b>	<b>2013-14 Grant released</b>	<b>2014-15 Grant released</b>	<b>Total Release d during 2010-15</b>
<b>1</b>	<b>Andhra Pradesh (including Telengana)</b>	<b>17.00</b>	<b>4.35</b>	<b>4.35</b>	<b>4.35</b>	<b>3.10</b>	<b>16.15</b>
<b>2</b>	<b>Haryana</b>	<b>100.00</b>	<b>25.00</b>	<b>25.00</b>	<b>0.00</b>	<b>50.00</b>	<b>100.00</b>
<b>3</b>	<b>Mizoram</b>	<b>20.00</b>	<b>6.00</b>	<b>0.00</b>	<b>4.00</b>	<b>6.00</b>	<b>16.00</b>
<b>4</b>	<b>Odisha</b>	<b>150.00</b>	<b>37.50</b>	<b>37.50</b>	<b>37.50</b>	<b>22.50</b>	<b>135.00</b>
<b>5</b>	<b>Tripura</b>	<b>15.00</b>	<b>9.04</b>	<b>3.18</b>	<b>2.78</b>	<b>0.00</b>	<b>15.00</b>
<b>6</b>	<b>Uttar Pradesh</b>	<b>20.00</b>	<b>5.00</b>	<b>0.00</b>	<b>0.00</b>	<b>5.00</b>	<b>10.00</b>
<b>7</b>	<b>West Bengal</b>	<b>150.00</b>	<b>37.50</b>	<b>0.00</b>	<b>37.50</b>	<b>37.50</b>	<b>112.50</b>
	<b>Total</b>	<b>472.00</b>	<b>124.39</b>	<b>70.03</b>	<b>86.13</b>	<b>124.10</b>	<b>404.65</b>